

Food Safety & Standards Authority of India
FDA Bhawan, Kotla Road
New Delhi – 110 002

Introduction to Draft Food Safety and Standards Rules and Regulations-2009

1. The Food Safety and Standards Act, 2006 has been passed by the Parliament with the intention to converge all present food laws into one and to have a single regulatory body. Accordingly the Food Safety and Standards Authority of India (FSSAI) has been established under the Food Safety and Standards Act, 2006 (FSS Act, 2006) with the mandate to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption.
2. Section 91 of the FSS Act, 2006, provides for power of Central Government to make Rules. Accordingly, the Draft Food Safety & Standards Rules, 2009 have been prepared in consultation with various stake holders and after through deliberations in a series of meetings in the Food Safety Standards Authority of India. These Rules include qualification of the enforcement agencies, manner of sampling, determination of cases for referring to appropriate courts, time frame for such determinations, procedure to be followed in adjudication of cases, qualification of the Presiding Officer of the Tribunal and rules on other issues enumerated under Section 91 of the Food Safety & Standards Act, 2006.
3. The Draft Food Safety & Standards Regulations, 2009 have also been prepared in a similar fashion. The draft is broadly the reproduction of Prevention of Food Adulteration Rules, 1955 and it contains separate Annexure for appendix A, B, and C which includes standards for food colour, list of additives and microbiological requirements etc., which have been reproduced from the rule without any change. (If any discrepancies are noted kindly brought to our notice as comments/suggestions to the Food safety and Standards Authority of India)
4. Licensing Regulations, which has been drafted and put up separately for the sake of convenience of reference, shall also be the part of these regulations. Similarly, drafts Regulations on other important issues are under preparation and may become part of the said Regulations in due course of time.
5. The Draft Food Safety and Standards Rules, 2009, Draft Food Safety and Standards Regulations, 2009 and the Annexure have been marked separately and uploaded as FSSAI rules and FSSAI regulations.